

recover this money. It would be only a question of throwing good money after bad. In any case, an adjournment motion is not the proper course of settling this matter. (Interruptions)?

I am not going to allow this.

**Shri Braj Raj Singh:** It was a case of censure of the Government that they have been bungling with the matter so long.

**Mr. Speaker:** Next item. Papers to be laid on the Table.

12:39 hrs.

PAPERS LAID ON THE TABLE

DRAFT ORDER FOR PRICE PAGE  
SCHEDULE FOR DAILY NEWSPAPERS

**The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A. C. Joshi):** Sir, on behalf of Dr. Keskar I beg to lay on the Table a copy of the draft Order, under the Newspaper (Price and Page) Act, 1956, for a price-page schedule for daily newspapers together with a copy of a Press Note on the subject. [See Appendix IV, annexure No. 49.]

12:39½ hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Hindu Marriages (Validation of Proceedings) Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 19th April, 1960."

12:40 hrs.

HINDU MARRIAGES (VALIDATION  
OF PROCEEDINGS) BILL

(LAID ON THE TABLE, AS PASSED BY  
RAJYA SABHA)

**Secretary:** Sir, I lay on the Table of the House the Hindu Marriages (Validation of Proceedings) Bill, 1960, as passed by Rajya Sabha.

12:40½ hrs.

ESTIMATES COMMITTEE

EIGHTY-EIGHTH REPORT

**Shri Dasappa (Bangalore):** Sir, I beg to present the Eighty-eighth Report of the Estimates Committee on the Ministry of Labour and Employment—Part II (Directorate General of Resettlement and Employment and Labour Bureau).

12:40½ hrs.

ELECTION TO COMMITTEE

INDIAN CENTRAL SUGARCANE  
COMMITTEE

**The Minister of Agriculture (Dr. P. S. Deshmukh):** Sir, I beg to move:

"That in pursuance of Rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Sugarcane Committee, subject to the other provisions of the said Rules and Regulations."

**Mr. Speaker:** The question is:

"That in pursuance of Rule I of the Rules and Regulations of the Indian Central Sugarcane Committee, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may